

CENTRAL ADMINISTRATIVDE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 547/2004

Thursday, this the 10<sup>th</sup> day of November, 2005.

**CORAM:**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

P.P.Balasubramanian  
Director, Directorate of Cashew nut and Cocoa  
Development, Kochi  
Residing at : A 1, Sivasakthi Apartments, Sanskrit College Road  
Tripunithura – 682 301 : **Applicant**

(Mr. T.Ravikumar)

Versus

1. Union of India represented by the Secretary to Government  
of India, Ministry of Agriculture,  
Department of Agriculture & Co-operation  
Krishi Bhawan, New Delhi – 110 001
2. The Secretary to Government of India  
Ministry of Agriculture,  
Department of Agriculture & Co-operation  
Krishi Bhawan, New Delhi – 110 001
3. The Director, Horticulture  
Ministry of Agriculture,  
Department of Agriculture & Co-operation  
Krishi Bhawan, New Delhi – 110 001
4. The Deputy Director,  
Directorate of Cashew nut and Cocoa Development  
Ministry of Agriculture & Co-operation,  
Kera Bhawan, Kochi – 682 011 : **Respondents**

(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC )

The application having been heard on 10.11.2005, the Tribunal on the same day delivered the following:

ORDER

**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

None appeared for the applicant. This phenomenon is noticed on the last few occasions. Hence the Original Application is dismissed for want of execution and the interim stay is also vacated.

Dated, the 10<sup>th</sup> November, 2005.

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No. 547/ 2004**

Thursday this the 8th day of June, 2006.

**CORAM :**

**HON'BLE Mr.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

P.P.Balasubramanian  
Director, Directorate of Cashewnut  
& Cocoa Development, Kochi  
Residing at : A1, Sivasakthi Apartments  
Sanskrit College Road  
Tripunithura - 682301 : **Applicant**

(By Advocate Mr. T.Ravikumar )

**Versus**

1. Union of India represented by Secretary  
to Government of India  
Ministry of Agriculture  
Department of Agriculture & Co-operation,  
Krishi Bhawan, New Delhi – 110001
2. The Secretary to Government of India  
Ministry of Agriculture  
Department of Agriculture & Co-operation,  
Krishi Bhawan, New Delhi – 110001
3. The Director, Horticulture  
Ministry of Agriculture  
Department of Agriculture & Co-operation,  
Krishi Bhawan, New Delhi – 110001
4. The Deputy Director,  
Directorate of Cashewnut & Cocoa Development  
Ministry of Agriculture & Co-operation  
Kera Bhawan, Kochi – 682 011 : **Respondents**

(By Advocate Mr.TPM Ibrahim Khan, SCGSC )

The application having been heard on 08.06.2006, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mr.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

The learned counsel for applicant submitted that the Original  
Application has become infructuous for the reason that the applicant  
has already retired from service.



2. In view of the above submission, the OA is closed as infructuous. No order as to costs.

Dated, the 8<sup>th</sup> June, 2006.

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

VS